

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No.103**  
**New IA-4506/2022, 4537/2022 in**  
**IB-1348/(ND)/2019**

**IN THE MATTER OF:**

Nisus Finance & Investment Managers LLP & Anr .....**APPLICANT/PETITIONER**  
**Versus**  
Earthcon Universal Infratech (P) Ltd .....**RESPONDENT**

**SECTION**  
**U/s 7 IBC, 2016**

**Order delivered on 21.09.2022**

**CORAM:**

**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS**  
**MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant : Rishabh Jain, Advocate for RP  
For the Respondent : UN Singh Adv. for Greater Noida Authority

**ORDER**

**New IA-4506/2022 :**

Heard Mr. Rishabh Jain, Ld. Counsel for the Resolution Professional. It is submitted that in view of the order dated 16.9.2022 passed in IA-4419/2022, this Application has become infructuous.

IA is dismissed as infructuous.

**New IA-4537/2022 :**

Issue notice to the Resolution Professional returnable within a week. The Applicant is directed to serve a copy of the Application to the Resolution Professional and file proof and affidavit of service.

The Resolution Professional is directed to file reply to the said IA within a week after receipt of notice.

List the matter on 29.9.2022.

  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (TECHNICAL)**

  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**